

Chapter III

Summary of Issues for Consultation

Q 1. Should the not-for-profit companies, registered under section 8 of the Companies Act 2013, be permitted to establish Community Radio Stations (CRS)? Should the existing terms and conditions for establishment of Community Radio Stations and Government's supporting scheme be made applicable to such not-for-profit companies? Please provide justification for your response.

Answer - It is Okey and there is no need for change.

Q 2. What should be the prescribed license period for CRS in the Guidelines?

Answer - The Prescribed license period should be 10 years for CRS in the Guideline. Because the process for getting License is not an easy, and there are a lots of processes for obtaining the License.

Q 3. What should be the period of extension/renewal on the expiry of the initial permission?

Answer - The period of Extension/renewal on the expiry of the initial permission should be 10 years.

Q 4. What should be the terms & conditions for renewal/ extension of license period? Please provide list of compliances to be submitted by the organization operating a CRS for making an application of renewal.

Answer - The Terms and conditions for renewal/ extension of license period may base on the certain conditions,

- i) 10 years for 100% operational CRS not less than 10 hrs. a day.**
- ii) 5 years for CRS having daily programme of less than 5 hrs. a day.**

Q 5. Should the existing limit of 7 minutes per hour on duration of advertisement on CRS need to be revised? If yes, please suggest the limit on duration of advertisement on CRS with justification.

Answer - The existing limit of 7 minutes per hour is short, it should be at least 10 minutes per hour. No additional income for CRS is available.

Q 6. Should the not-for-profit organizations, operating in multiple districts, may be allowed to setup multiple CRS in their area of operation? If yes, should there be any additional terms and conditions governing such permissions? Should there be any cap on number of permissions granted to such not-for-profit organizations?

Answer – No, multiple CRS in multiple district is not reasonable, there should be only one CRS in a state by an organization of not-for profit.

Q 7. What are the factors responsible for slow growth of CRS in India? Whether the current scheme for ‘Supporting Community Radio Movement in India’ is adequate to promote the CRS in India? What other measures can be undertaken to promote faster growth of CRS in India?

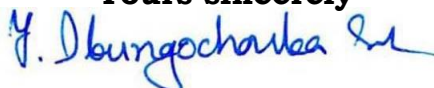
Answer – The Slow factors responsible for slow growth of CRS in India is,

- i) India is a developing Country, and the economic conditions of the people are not good.**
- ii) There is no adequate fund for operating a CRS and hard to sustain.**
- iii) Proper and regular funding support from the Ministry or other sources are minimum.**
- iv) Market for collection of advertisement is too small except Metropolitan Cities.**
- v) Regular campaign through DAVP is not available.**

Q 8. Stakeholders may also provide their comments on any other issue relevant to the present consultation.

Answer – Ministry of Information and Broadcasting may kindly consider the Facts and proceed further necessary action of the given above views base on our present conditions that we facing right now.

Yours sincerely



(Y. Ibungochouba Singh)

Director

Radio Nongin 90.8 MHz. FM

Imphal, Manipur-795001

Director

Radio Nongin 90.8 FM

Imphal, Manipur - 795001